CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

OA NO. 107/96

ME NO. (UA

RA NO. (OA

CP NO. (OA

Rupale Medhi 148 ors. poplicant(s)

VERSUS

Clinion of Inden 1 ors.

Mo. Ble Saveone, B. Medle Advances for the applicant.

S. Sammer

Mr. J. Saveone, Advances for the Respondents.

Mr. J. Laveone, Advances for the Respondents.

Mr. S. Dli & Cast.

Office Nodes

Sale

26.6.96

<u> Cc_____s_Orders _ _ _</u>

This application is in form and within time C. F. of Rs. 50/-deposited vide 1PO/BD No 346.32.6 Dated 24.6.46.....

He Dy. Registrar, 25 Th

Mr B.K.Sharma for the applicants Mr G.Sarma, Addl.C.G.S.C for the respondents.

The applicants in this O.A. has prayed for permission to join together in this single application under Rule 4(5) (a) of the C.A.T (Procedure Rules 1987. Considered the prayer.

Permission is granted under the aforement of the considered that the applicants to join together in this single application.

Issue notice on the respondents to show cause as to why this application should not be admitted and the reliefs sought for should not be granted. Returnable on 10.7.96.

List on 10.7.96 for show cause and consideration of admission.

Pending disposal of show cause and consideration of admission, the respondents may consider declaration of the results of the examination keeping in view the decision dated 19.7.95 in O.A.207/95 of the Central Administrative Tribunal, Principal Bench. New Delhi and decision dated 30.4.96 in O.A.649/1995 of the Central Administrative Tribunal,

27.6.96 Nepy of order issued to the au respects au 29.6.76

Am

26.6.96

Hyderabad Bench, Hyderabad.

Steps within tomorrow.

Copy of the order may be furnished to the counsel of the parties during the course of the day.

pg

11-7-96

None for the applicant. Show cause has not been submitted. List for show cause and consideration of Admission on 23-7-96.

Member

11-7-96

17.7.76 Notices issued to the recopdts Vide D. No. 1976 Dt. 8.7.76

None present for the applicant. Mr.G.Sarma Addl.C.G.S.C. for the respondents. Show cause has not been submitted.

List for show cause and consideration of Admission on 23-7-96.

I Sevice Reports are this mail to. for 7 kW cause ho med burn 23.7.96

Mr. B.K.Sharma present for the applicants.

None for the respondents.

Show cause has not been submited.

List for show cause and consideration for admission on 20.8.96.

Describe laparets on they awaited. 2) 8how Course has not Sulimitted.

227

20-8-96 Descent are this Since departs are this Show come he med -Jun bib.

3.9.96

Learned counsel Mr.S.Sarma for the applicants. Learned Sr.C.G.S.C. Mr.S.Ali seeks short adjournment to file show cause.

List for consideration of Admission on 3-9-96.

None present. No show cause has been submitted.

List for consideration of admission on 20.9.96.

R. m. 1,2,3,425 20-9-96

Ag: 55. -61.

Service Reparts are 87-11

As regards Wneller

statement the case is ready for admission.
copy met Served to recorpsient.
730/9/96. (copy in eci dile).

None for the applicant. Mr.S.Ali Sr.C.G.S.C. has submitted written statemen on behalf of the respondents. The written statement however, is incomplete because no copy of Annexures memtioned therein has been enclosed. The respondents are directed to furnish the copies of the Annexures. Copy of the written statement may be served on the counsel of the applicant.

List for consideration of Admission on 1-10-96.

U.A. 107/96 .

N

1.10.96

Mr S. Sarma for the applicant. Mr S Ali, Sr.C.G.S.C for the respondents.

Perused the show cause submitted by the respondents, contents of the application and the reliefs sought. Heard Mr Sarma and Mr Ali for admission Application is admitted. Mr Ali submits that no fresh written statement is necessary to be submitted. Hence application is ready for hearing.

List for hearing on 18.11.1996.

Pendency of this application shall not be a bar for the respondents to declare the results of the applicants.

Member

1110 ba

of s. In som did

19.3.97

Let the case be listed for hearing on

30.4.1997.

mo appearance

Member

Vice-Chairman

trd

30.4.97

On behalf of Mr. B.K.Sharma, Mr. S.Sarma, prays for short adjournment as Mr. B.K.Sharma is out of station for personal

List on 11.6.97 for hearing.

reasons. Prayer allowed.

1) No rejoinaln has

2) not yet filed.

de 1/2.

Member

Vice-Chairman

1

3/15

2.7.97

Learned counsel for the parties submit that the case is ready for hearing. List it for hearing on 26.8.97.

Vice-Chairman

nkm

Memo of appearance

19.5.98

filed by Mr. S. Ali, sr, 17

C.G.S.C

List on 30.7.1998 for hearing.

DA.

26.8.97

Beuch is not available 12 the cheesto circuit-sitting

at shillong.

w/s ho home bild.

w/s les seen biled.

Mr S. Sarma, learned counsel for applicant submits that information that the applicant has got the relief. In that case the application become infructuous. However, may needs some time to get instructions. Mr S.Ali, learned Sr. C.G.S.C. information, but he has no objection if some time is granted to the counsel for the applicant. Let the case be listed on 12.8.98.

Member

Vice-Chairman

nkm

40/5

w/s ha sum bited.

12.8.98 On the prayer of Mr B.K. Sharma, 13 learned counsel for the applicants the case is adjourned till 18.8.98.

Member

Vice-Chairman

nkm

18.8.98

Heard learned counsel of both sides. Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

Vice-Chairman

pg

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10/9/98 Copies of the Judgs-

APP.

Issued wide J. Nov. 2654 to 2659 20.14.9.98.

B.

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI-5.

O.A.No. 107 of 1996.

18-8-1998 •

DATE OF DECISION.....

Sri Rupak Medhi and 48 others. (PETITIONER(S)

S/Shri B.K.Sharma, S.Sarma.

B.K.Sharma, S.Sarma. ADVOCATE FOR THE PETITIONER(S)

VERSUS

RESPONDENT (S) Union of India & Ors.

Sri S.Ali, Sr.C.G.S.C ADVOCATE FOR THE

THE HON'BLE JUSTICE SHRI D.N.BARUAH, VICE CHAIRMAN. THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgment ?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the judgment ?
- Whether the Judgment is to be circulated to the other 4.Benches ?

Judgment delivered by Hon'ble Vice-Chairman:

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.
Original Application No.107 of 1996.

Date of Order: This the 18th Day of August, 1998.

Justice Shri D.N.Baruah, Vice-Chairman.

Shri G.L. Sanglyine, Administrative Member.

Shri Rupak Medhi & 48 others. . . . Applicants.

By Advocate Shri B.K.Sharma, S.Sarma.

- Versus -

Union of India & Ors. . . . Respondents.

By Advocate Sri S.Ali, Sr.C.G.S.C.

ORDER

BARUAH J. (V.C)

49 applicants have approached this Tribunal by filing the present Original Application seeking certain directions. At the material time they were working as Telecom Technical Assistants in the department of Telecommunication and posted at various places in both Assam Circle and N.E.Circle. By Annexure-1 letter dated 13.12.1994 the applicants were allowed to appear in the screening test against 35% quota for the purpose of promotion to Junior Telecom Officer. Thereafter their candidature had been rejected by Annexure-4 letter dated 25.1.1995 issued by the Director of Telecom, Departmental Examination Section. Being aggrieved the applicants approached this Tribunal by filing O.A.No. 13/95. The said O.A. was disposed of by this Tribunal by order dated 27.1.1995 directing the respondents to allow the applicants to appear in the examination. By Annexure-6 letter dated 27.1.1995 similar test had also been taken by the department and accordingly they appeared . the examination. But unfortunately the result of the said examination was not declared. Situated thus, the applicants have approached

this Tribunal by filing the present application. During the pendency of this present application the results had been declared. However, no further action has yet been taken in respect of those applicants who passed the examination.

2. We have heard Mr B.K.Sharma, learned counsel appearing on behalf of the applicants and Mr S.Ali, learned Sr.C.G.S.C for the respondents. On hearing the counsel for the parties we dispose of this application with a direction to the respondents to take the follow up actions in respect of those applicants who passed the departmental examination as early as possible at any rate within a period of 2 months from the date of receipt of this order. We make it clear that if the applicants are still aggrieved regarding the follow up action including the fixation of seniority etc. liberty is given to the applicants to approach this Tribunal.

Application is disposed of. No order as to costs.

(G.L.SANGLYINE ADMINISTRATIVE MEMBER

pg

D.N.BARUAH) E CHAIRMAN

(An application under Section 19 of the Administrative Tribunals Act, 1985)

tle of the Case

: O.A. No. 107 of 1996

Shri Rupak Medhi & 48 others

... Applicants

- Versus -

Union of India & Others

... Respondents

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For use in Tribunal's office:

Date of filing : 25,6,96

Registration No.: 107/96

e Dy registrar

Recolation Source
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CATAL

95/6/96

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O.A. No. 107 of 1996

BETWEEN

- 1. Shri Rupak Medhi, O/O the DET (SW), Guwahati-3
- 2. Md. Moinul Islam, O/O the DET (MWP), Guwahati-3.
- 3. Md. Nazrul Islam, 0/0 the DET (SW), Guwahati-3.
- 4. Shri Hitendra Kr. Choudhury, %/O the DET (MWP), Guwahati 3.
- 5. Shri Jagannath Kakati, 0/0 the DET (MW Mtce), Guwahati-1
- Shri Sabiram Kalita,
 O/O the DET (MW Mtce), Guwahati-1.
- 7. Shri Rajani Kr. Deka, 0/0 the Regional Engineer Mtce. N.C. Road, Ujanbazar, Guwahati-1
- 8. Shri Ranjit Sarmah,

 SXR 0/0 the Regional Engineer, Mtce.

 B.C. Road, Ujanbazar, Guwahati-1.
- 9. Shri Amiya Kr. Sarmah, o/o the Principal, C.T.T.C. Bharalumukh,
- 10. Shri Kadam Ali Ahmed, O/O the DET OFC (P) Chenikuthi, Guwahati-3.
- 11. Abdul Malik
 0/0 the SDE (UHF),
 19 Wing, C/O 99 APO, Army P.O.
- 12. Abdul Aziz, 0/0 S.D.E.
 Rangia Exhma Exchange, Rangia
- 13. Ribul Saikia, 0/0 the SDE, Telephone Exchange, Bokakhat
- 14. Shri Kanak Das, 0/0 the S.D.E Howly Telephone Exchange, P.O. Howly
- 15. Shri Mintu Kr. Barah Gp. Exchange, Under SDO(T) Nagaon

Contd...P/2.

Porte.

- 16. Md. Habibur Rahman, Kuwaritol Exchange, Nagaon
- 17. Shri S.K. Kar, 1 LT, Exchange, under SDE, Nagaon
- 18. Priya Ballav Das, under SDOT Hojai
- 19. Md. Jaher Ali, 0/0 the SDE, Biswanath Chariali,
- 20. Mrs. Pubali Bhuyan, 0/0 the SDE, Biswanath Chariali
- 21. Shri Nabajyoti Baruah, Dhekiajuli Telephone Exchange, Dhekiajuli.
- 22. Shri Nilim Saikia, Balipara Telephone Exchange
- 23. Shri Ranjan Shome, Rangapara Tele. Exchange.
- 24. Shri Pradip Koch, O/O the SDE Silapathar Exchange,
- 25. Shri Nipu Nath, Dhemaji Telephone Exchange
- 26. Shri L.C. Deka, Adabari Telephone Exhchange, Guwahati
- 27. Shri S. S. Saha,
 Golakganj Telephone Exchange.
- 28. Shri Jogen Medhi, Mankachar Tele. Excharage.
- 29. Ms. Barnali Harali Doomdooma Tele. Exchange.
- 30. Shri Sushil Kr. Sarma, T.T.A
 0/0 the Sub Divisional Engineer, Telecom.
 Udalguri-784509
- 31. Shri Manik Ch. Deka, O/O the J.T.O., Kharupetia Telephone Exchange, Kharupetia
- 32. Shri Ganesh Ch. Daimari, 0/0 the DE, E10-B, D TAA, GH-1, Panbazar, Guwahati-1.

Contd...P/3.

- 33. Shri Amithabh Dutta, Morabhat Telephone Exchange
- 34. Mrs. Aruna Chetia, 0/0 the TDE, Tinsukia
- 35. Shri Jayprakash Sarma, Duliajan ^Telephone Exchange
- 36. Shri Gobinda Sarma, Sorbhog Telephone Exchange, Barpeta
- 37. Shri Hemanta Hazarika, O/O T.D.E. Tezpur
- 38. Shri Anil Chandra Das, Bijni Telephone Exchange
- 39. Shri Monoranjan Das, Barpeta Telephone Exchange
- 40. Shri N. Hussain Tarabari Telephone Exchange.
- 41. Shri Dipak Deb, C_DOT, Exchange, Dibrugarh.
- 42. Shri Dhruba Deb Borah, Sarupathar Telephone Exchange.
- 43. Shri Sanjay Gogoi, Golaghat Telephone Exchange,
- 44. Shri Satyen Kr. Sarmah 0/0 the TDE, Dibrugarh
- 45. Shri Prasanta Kr. Gogoi, O/O SDE, Naharkatia Tele. Exbhange.
- 46. Shri Ananta Kr. Hazarika,
 0/0 the Principal CTTC, Bharalumukh,
 Guwahati-9.
- 47. Shri Pradeep Das, Goalpara Telephone Exchange
- 48. Shri Saif Uddin Ahmed, Goalpara Telephone Exchange
- 49. Shri Hitesh Choudhury, Goalpara Telephone Exchange

APPLICANTS

- Union of India, represented by the Secretary, to the Government of India, Mini'stry of Communication, New Delhi.
- 2. The Director General, Telecommunication, New Delhi.
- The Chief General Manager (Telecom.), Assam Circle, Ulubari, Guwahati-781007
- 4. The Chief General Manager (Telecom).
 N.E. Circle, Shillong.
- 5. The Telecom Commission,
 Department of Telecommunication,
 New Delhi, represented by its Chairman
- 6. The Dirctor, DE & VP,
 Directorate of Telecom.
 Departmental Examination Section
 Dak Bhawan, Parliament Street,
 New Delhi-110 001.

RE SPON DENTS

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE P

The application is not directed against any particular order but the same has been filed for a direction to declare the results of examination held for promotion to J.T.O. cadre and imparting necessary training thereafter on successful completion of training to give the applicants all consequential benefits of posting, seniority etc.

2. JURISDICTION OF THE TRIBUNAL:

The applicants declare that the subject matter of the order against which they want redressal are within the jurisdiction of this Hon'ble Tribunal.

Contd...P/5.



3. LIMITATIOM:

The applients further declare that the subject matter of the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE :

- 4.1 That the applicants are citizens of India and at present working as Telecom Technical Assistants in different offices of Telecommunication under the respondent Nos. 3 and 4 i.e. the Chief General Manager (Telecom), Assam Circle and the Chief General Manager (Telecom), N.E. Circle, Shillong.
- That the applicants have got a common grievance, cause of action for preferring the instant application and have got a common interest in the matter and relief sought for are also same and they accordingly seek leave of the Hon'ble Tribunal to join together in the instant application as provided for under Rule 4(5)(a) of the C. A. T. (Procedure) Rules.
- Engineering in different branches such as Mechanical Instrumental, Electronics and Telecommunications or Electrical, On successful completion of three-year diploma course in their respective branches, they have been offered the Diploma in Engineering and thus became qualified to be appointed as Telecom. Technical Assistants. Pursuant to an advertisement and regular selection, all of them were appointed in the Department of Telecommunication as

Telecom. Technical Assistants and they have been working as such under the Respondent Nos. 3 and 4 in various offices to the satisfaction of all concerned.

- technology involving modern equipments and they were sent for training as Regional Telecom Training Centre, Lucknow, Bombay or in Calcutta. Thus apart from their degree in diploma course, they are fully qualified and technically equipped for further promotion as Junior Telecom. Officer. Be it stated that here that the Telecom. Technical Assistant is a new cadre introduced in the Department of Telecommunication and they have got no other avenue of promotion except as Junior Telecom. Officer.
- Assistant (TA) and Auto-Exchange Assistant (AEA) are in existence since long past. The pay scale provided for all the four categories of staff i.s. Rs. 1320-2040/-. The applicants in the cadre of Telecom Technical Assistants are technically better equipped because of their qualification and training course in respect of modern technology. The incumbents in the other three categories i.e. PI, TA and AEA are not so equipped both technically and eaulification-wise.
- 4.6 That the respon dents have laid down the quota of promotion for the post of Junior Telecom, Officer as 35% (promotion), 15% (departmental competitive examination) and 50% (direct recruitment). All the four categories of employees i.e. PI, TA, AEA and TTA are eligible to appear in the examination/qualifying screening test for promotion

as Junior Telecom Officer, Earlier on, the respondents took a decision to confine the qualifying screening test only for the categories of employees belonging to PI, TA and TTA cadres. However, having regard to the facts that the incumbents in the TTA cadre are better qualified and better equipped in modern technology, the respondent No. 5 i.e. the Telecom. Commission which is the highest body in the matter of policy making took a decision on examination of the entire aspect of the matter to allow the incumbents in the wadre of TTA to sit in the said examination for the purpose of their advancement in the service career. Pursuant to such a decision, the Government of India, Ministry of Communication sent a letter No. 27-2/94-TE-II dated 13.12.1994 to the respective heads of the Department conveying the decision allowing the Telecom. Technical Assistants to appear at the Junior Telecom. Officer's qualifying screening test alongwith Hs, R TAs and TTAs against 35% quota.

A copy of the said letter dated 13.12.94 is annexed herewith as ANNEXURE_1.

there was all round representations for inclusion of the cadre of TTAs for the purpose of above screening pursuant to which and having considered the fact that if the incumbents in the cadre of TTA are allowed to sit in the screening test for the purpose of promotion as Junior Telecom Officer that would increase the efficiency of the service, the Commission i.e. the respondent No. 5 took a decision as aforesaid, Be that as it may pursuant to the said decision, steps have been taken so that the incumbents in the cadre of TTA made

Contd...P/8

can appear in the examination scheduled to be held on 29.1.95. The Government of India, Department of Telecommunication issued letter No. RECTT-3/35-94/16 dated 23.12.94 to the respective offices directing invitation of applications in prescribed proforma from the TTAs under their control specifying the last date i.e. 6.1.95. Pursuant to such communication and invitation of applications forms of the TTAs, all the TTAs submitted their applications offering their candidatures for the aforesaid screening test.

A copy of the said letter dated 23.12.94 is annexed herewith as <u>ANNEXURE_2</u>.

from the TTAs and their submissions of duly completed, forms, they were supplied with the syllabus specifiying the course for the screening test and accordingly all of them had prepared and kept themselves in readiness to appear in the screening test scheduled to be conducted on 29.1.95 at Guwahati. Be it stated here that the said examination was being conducted at Guwahati on 29.1.95 covering both the circles of Telecommunications i.e. Assam Circle and N.E. Circle. Be it a further stated here that there was an amendment in syllabus in question and that was conveyed by letter No. RECTT. 3/35-94 dated 19.1.95 and make the ammendment was also brought to the notice of the candidates including the applicants and accordingly, the applicants prepared themselves as per the revised syllabus.

A copy of the said communication dated 19.1.95 is annexed herewith as ANNEXURE_3.

Contd. . . P/8.

That it will be worthwhile to mention here that some of the incumbents in the cadre of PI, TA and AEA have since come over to the cadre of XX TTA with the hope of better prespect in career advancement. Be that as it may, the applicants and for that matter all the incumbents in the cadre of TTA xxx were surprised to come across a communication issued under No. 12-1/94-DE dated 25.1.95 issued by the respondent No. 6 to the Chief General Magagers of the Telecom Circles conveying the decision that the TTAs would not be allowed to appear in the ensuing qualifying screening test scheduled on 29.1.95. The app licants had come to know about the contents of the said letter in the evening hours of 25.1.95. A bare perusal of the said letter dated 25.1.95 will reveal that no reason for such an action so as not to allow the TTAs to sit in the ensuing examination in question on 29.1.95 has been assigned. Further it is also revealed that such a decision is not in consultation with the respondent No. 5 - the highest policy making body in the Department of Telecommunication. Be it stated here that the decision to allow the TTAs to appear in the examination was taken by the Commission as conveyed under Annexure-1 letter dated 13.12.94. The said Annexu e-1 letterdated 13.12.94 is still in existence and has not been superseded and/or cancelled. Thus the impugned letter dated 25.1.95 is in conflict with the said letter dated 13.12.94 issued by the Commission. Pursuant to this impugned order dated 25.1.95, the incumbents in the cadre of TTA apprehended that they would not be allowed to sit in the examination dated 29.1.95 and in fact they have been so told in the office.

A copy of the said letter dated 25.1.95 is annexed herewith as ANNEXURE_4.

Contd...P/10

1.10 That the applicants state that the said Annexure-4 letter came to the applicant as a bolt from the blue inasmuch as their exclusion at the eleventh hour from the examination in question, not only arbitrary but also violative of the principles of natural justice. As stated above, pursuant to the decisi n of the Commission (Respondent No. 5), the TTAs are eligible to appear in such examination for their career advancement and accordingly, they had prepared themselves for the examination in accordance with the syllabus. Many TTAs had come to Guwahati to appear in the examination.

4.11 That some of the present applicants numbering 20 filed O.A. No. 13/95 making a grievance against the aforesaid parxixion decision of excluding them from the perview of the examination. The said O.A. was taken up on 27.1.95 and this Hon ble Tribunal was pleased to pass an interim order allowing the said applicants to appear in the in the said examination.

A copy of the said order dated 27.1.95 is annexed he rewith as ANNEXURE_5.

allowing the said applicants to appear in the said examination the Govt. of India, Directorate of Telecommunication

Departmental Examination Section under the signature of the Director (DE & VP) issued a FAX message No. 12-1/94-DE dated 27.1.95 conveying the decision that the TTAs should be allowed to appear at the screening test on 29.1.95. The said FAX message was stated to be pursuant to a Judgment of the Hon ble CAT, H Ernakulam Bench.

Contd....P/11.

A copy of the said FAX Message dated 27.1.95 is annexed herewith as <u>ANNEXURE 6</u>.

That the applicants state that on the aforesaid development, the plight of the applicants for that matter the incumbents in the cadre of TTAs can well be imagined inasmuch as first they were allowed to appear in the xekeetion examination and thereafter just on the eve of examination, they were debarred from appearing in the examination for which they had approached this Hon'ble Tribunal. Again the reafter by the aforesaid FAX message dated 27.1.95, the incumbents in the cadre of TTAs were allowed to appear in the examination. Thus at the span of only three days, lots of development took place in the matter seriously telling upon the chances of TTAs in the examination. Such a situation was for no fault of the applicants or forthat matter the incumbents in the cadre of TTAs. Be that a it may be virtue of the interim order of this Hon'ble Tribunal and was also on the strength of Annexure-6 FAX meesage dated 27.1.95, all the applicants could appear in the examination. Accordingly to their assessment all of them had fairly done well in the examination and now it is their legitimate expectation that all of them would come out successful in the examination. However what is being agitated in this application is the latter part of the story which has been created by the respondents due to their non-challant attitude towards the matter. Inspite of their appearing in the examination alongwith the incumbents of toehr cadres as mentioned above, their results have not been declared so far but on the otherhand results of the other cadres have been declared and they have been sent for training

Contd. . . P/12.



also and on successful completion of training they have joined the promotional posts of JTOs. However, the incumbents in the cadre of TTAs are still deprived from such benefit inspite of the fact that they have appeared in the examination.

the O.A. 13/95 was disposed of by an order dated 30.1.95 inasmuch as the only prayer made in the said application was to allow the applicants therein to appear in the examination in question. In view of the fact FAX message dated 27.1.95 allowing the applicants incumbents in the cadre of TTAs to appear in the examination, the grievances of the applicants were redressed and according nothing survived to be agitated in the said O.A. Thus the O.A. was disposed of by an order dated 30.1.95.

A cop y of the said order dated 30.1.95 is annexed herewith as ANN EXURE 7.

4.15 That the applicants state that many of the incumbents in the cadre of TTA x filed various applications before different Benches of the Hon'ble Tribunal. On the other hand some of the incumbents in the other cadre also filed applications making a grievance against allowing the TTAs to appear in the examination for the purpose of promotion to the cadre of JTOs. For quite some time, there was a confusion and chaos and the results of the TTAs were withheld. Although in the meantime, the results of the cadre of Phone Inspector, Transmission Assistants and Auto Exchange Assistants was declared. Their results were declared by affixing the result—sheet in on the Notice Board of the respondents, "with the note" that the results of the TTAs who had appeared in the screening test was withheld as per DT's instructions."

Contd...P/13.

A copy of the result sheet dated 30.5.95 is annexed herewith as ANNEXURE_8.

4.16 That some of the applicants made representations before the authorities urging for declaration of their results; but to no avail. Representation was also made on behalf of the Diploma Engineers Telecom Association (India), a constituent Uniot of all India Federation of Telecom Engineers and affiliated to National Telecom Staff Federation. The applicants crave leave of this Hon'ble Tribunal to produce copies of the representation as well as the representation of the Association mentioned above at the time of hearing of the instant application.

all the chance to appear in the departmental competitive examination for promotion to JTOs cadre (15% quota) came for the incumbents of the cadre of TTA, again certain confusion arose as to whether they are entitled to be considered for such promotion against 15% quota for departmental competitive examination. The matter was clarified by the Government of India, Ministry of Communication vide letter No. 5-20/95-NCG dated 2.2.96. By the said communication, it was conveyed that that since TTAs have been allowed to participate in the qualifying screening test against 35% quota of vacancies and they have also knew appeared in the said last examination held on 29.1.95, hence they cannot be allowed to Aparticipate against 15% quota of vacancies.

A copy of the said communication dated 2.2.96 is annexed herewith as <u>ANNEXURE-9</u>.

4.18 That the applicants state that in view of the above decision contained in Annexure-9 communication dated

Contd....P/14.

2.2.96, they were debarred from appearing in the competitive examination for promotion to JTOs cadre in consideration of the fact that they hav already appeared in the qualifying scheening test against 35% quota of vacancies. But now real; position is that against that screening test also they have not got any fruitful result in view of the non-declaration of results and consequential force of action.

That with the aforesaid development and having not received any result, the applicants gave a legal notice through their Advocate to the Chief General Manager, Telecom, Assam Circle, Guwahati-7 making a demand for declaration of their results forthwith. Response to the said notice the was sent by the Chief General Manager, Assam Telecom Circle vide his letter No. STES-21/26/Pt-II/95 dated 14.9.95 intimating the Advocate concerned that the answer books of TTAS who had appeared in the screening test have been kept separately in sealed covernment and that the winter status as regard those answer books would be maintained till further direction are received from the Hon'ble CAT, Principal Bench.

A copy of the said communication dated 14.9.95 is annexed herewith as ANNEXURE 10.

The applicants crave leave of this Hon'ble Tribunal to produce the copy of the Notice issued on but their behalf by their Advocate on 4.9.95.

4.20 That when nothing was done in the matter, the applicants were constrained, after receipt of the aforesaid communication dated 14.9.95, to make further demands to the

Contd... .P/15.

respondents through their Advocate urging for declaration of results and despatch of successful candidates for training. In the said notice, it was made clear that the letter dated 14.9.95 (Annexure-10) was after the final disposal of the case in question by the Hon ble CAT, Principal Bench. It will be pertinent to mention here that worth although in the Annexure-10 communication dated 14.9.95, it was intimated that a decision would be taken after the disposal of the case before the Central Administrative Tribunal, Principal Bench, but in fact by that time, the Principal Bench had already decided the matter in 0.A. 207/95 by their order dated 19.7.95. This depicts total non-application of mind on the part of therespondents.

20.2.96
A cop y of the notice dated 22.9.96 is annexed he rewith as ANNEXURE-11.

Further a copy of the Judgment of the Hon'ble CAT, Principal Bench is annexed herewith as ANNEXURE_12.

Judgment, the Hon'ble CAT, Principal Bench issued a direction to take further action regarding evaluation of the answer books of the applicants therein and to despatch the successful candidates for training strictly in accordance with law, The extant rules and instruction as well as the judicial pronouncement on the subject made from time to time. After the aforesaid Judgment of the Hon'ble CAT Principal Bench, there remains nothing on the way of the respondents to stall the process of sending the incumbents

Contd...P/16.

Bm

in the cadre of TTAs xxx who would come out successful in the test, for training and consequential promotion to the cadre of JTO. How ever, the respondents xx xxx has has been sleeping over the matter to the detrement to the applicants.

That the applients state that the case filed by by the incumbents of other cadres making grievance against the inclusion of the TTAs for being considered for promotio 'n to the cadre of JTOs was disposed by the Hon'ble CAT, Emakulam Bench in O.A. 37/95 by its order dated 5.7.95. By the said order, it was directed that the applicants therein should make a representation beforethe appropriate authority and the appropriate authority would decide the matter. Accordingly, in the light of the said direction of the Hon'ble CAT, Ernakulam Bench, the representation made by the applicants therein was considered by the Chairman, Te-Fecom Communission. After careful consideration of the same an order was passed vide No. 22-22/95-TE. DD dated 5.1.96 holding that there is no justification to withdraw the earlier orders relating to TTAs by which they were treated at par with the incumbents of other cadre and were made eligible to appear against 35% promotation quota.

A cop y of the said order dated 5.1.96 is annexed herewith as ANNEXURE-13.

A copy of the order passed by the Hon'ble CAT Emakulam Bench in O.A. 37/95 is annexed herewith as ANNEXUR -14.

4.23 That from the aforesaid facts and circumstances it is now crystal clear that there is no impediment against ...P/17

E.

the declaration of the results of the applicants and for that matter the incumbents in the cadre of PTAs and to take follow up action as such sending successful candidates for training and their promotions to the cadre of JTOs Further in view of the facts and circumstances of the case their seniority is also to be reckoned at par with the incumbents of other cadres in asmuch as they much had appeared in the said examination and although the incumbents in the other cadrs have sent for training and have also joined promotional post. The applicants cannot be deprived of their son sequential benefits of training(in case they come out successful in the ma screening test), promotion with retrospective effect with arrear salary etc. and reckoning of seniority etc. with retrospective effect, inasmuch as the delay in dedlaration of their results and consequential follow up action cannot be attributed to them and xx such a situation has been created by the respondents due to apathy and non-challant attitude to the matter. The applicants cannot be made to suffer for such an attitude on the part of the respondents.

That surprisingly the applicants are in complete spite dark in respect of the favourable position created by the aforesaid development. Till date, the results have not been declared not to speak of sending them for training and during that all consequential benefits Some of the incumbents in the cadre of TTAs mx had approached the Hon'ble CAT, Hyderabad Bench by filing 0.A. 649/95 making grievance against the non-declaration of their results. The Hon'ble Bench has since disposed of the said 0.A. by its order dated 30.4.96. aAs per the said order the respondents have been directed as follows:

Contd...P/18.

- (i) the evaluation of the answer books of the applicants within 3 weeks of the receipt of the copy of this order
- (ii) declaration of the results within 30 days thereafter
- (iii) communication of the final decision as regards their promotion or otherwise to the cadre of JTOs within 30 days thereafter.

A cop y of the said Judgment and order dated 30.4.96 is annexed herewith as ANNEXURE-15.

aforesaid position of the case, they are entitled to the reliefs as sought for in this application. The respondents cannot sit over the matter indefinitely which will seriously tell upon the service carser of the applicants. They are entitled to get their results and in case of their success in the screening test, they are also entitled to undertake necessary training and thereafter they are entitled to be promoted to the cadre of JTOs with all consequential benefits such as retrospective promotion at par with thouse others, arrear salary and seniority etc. Hence this application seeking for appropriate relief from this Hon'ble Tribunal.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- 5.1 For that prima facie the manking inaction on the part of the respondents is illegal and not sustainable.
- For that the applicants made water having appeared in the examination, as per the promise made out to them by the respondents and giving rise to legitimate expectation they cannot be deprived of their consequential benefits.

Contd...P/19.

- the matter in favour of the applicants therein, same principle is required to be adopted in respect of the incumbents in the cadre of TTAs without requiring themax each and every candidate to come before the Hon'ble Tribunal. But the respondents have turned a deaf ears to the legitimate grievances of the candidates and hence this application seeking appropriate relief.
- For that the all the cases pertaining the to the matter having been decided and the applicants having been denied to appear in the departmental competitive examination (15% quota) solely on the ground that they have been allowed to appear against 35%, the respondents cannot just sit over the matter much to the agony of the applicants.
- 5.6 For that the apathy and non-challant attitude on the part of the respondents are writ large on the face of it which is required to be femedied by appropriate direction of this Hon'ble Tribunal.
- 5.7 For that in any view of the matter, the impugned action/inaction on the part of the respondents are not sustainable.
- 6. DETAILS OF REMEDIES EXHAUSTED :

The applicants have got no other alternative remedy than to approach this Hon'ble Tribunal.

Contd...P/20.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicants further declare that they have not previously filed any application, writ petition or suit regarding this Amatter in respect of which the application has been made before any Court of law, or any other authority and/or other Bench of the Hon'ble Tribunal and/or any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT:

Under the facts and circumstances stated above, the applicants most respectfully pray that the instant application be admitted, records be called for and on perusal of the same and upon hearing the parties on the cause or causes that may be shown, be pleased to grant the following reliefs:

- (i) To direct the respondents to immediately declare the results of the applicants who appeared in the qualifying screening test against 35% for promotion to the JTDs as maximized indicated under the head 'Facts of the Case'.
- (ii) Upon such declaration of results to send such of the applicants for training who come out successful in the screening test
- (iii) Upon completion of training successfully to promote them to the cadre of JTOs with retrospective effect from the flate when the incumbents in the othercadres were appointed with all consequential benefits of arrear salary, seniority etc.
- (iv) Cost of this application,
- (v) Any other relief or reliefs to which the applicants are entitled under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR:

In filew of the facts and circumstances stated above the applicants pray for the an interim order directing the respondents to declare the results of the applicants without any further delay and to send the successful applicants for required trainin g.

10. ...

The application is filed through Advocate.

PARTICULARS OF THE X I.P.O:

(i) I.P.O. No. 09 3463 26 (ii) Date 24.696 (iii) Payable at: Guwahati.

12. ENCLOSURES:

As stated in the Index

VERIFICATION

I, Shri Rupak Medhi, son of Shri S. Medhi, aged about 30 years, at present working as Telecom Technical Asstt. in the office of the DET, Switching, Task Force, Silpukhuri, Guwahati-3 do hereby solemnly affirm and verify that the statements made in paragraphs 1 to 4 and 6 to 12 are true to my knowledge; those made in paragraph 5 are true to my legal advice. I have not suppressed any material fact. I am also duly afuthorised by the other applicants to sign this verification on behalf of all of us and I sign this verification on this the 24th June 1996 at Guwahati.

(Pupale Medhi).

- 19/-

ANNE URL 1

Ministry of Journal Cations, Department of Telecommunications, Sunchar Bhavan, New Delhi-1

No. 27-2/94-TE-11

Dt. 13th December 1994

10

All Heads of Telecom Circles, All Heads of Metro Districts, and All Other Heads of Administrative Offices/Units, MTML, New Delhi and Hombay.

Sub: Promotion of Telecom. Technical Assistants in the cedre of JTOs through qualifying secreening test against 35% quota

Sir,

qualifying screening test for JOTs against 35% quota wide DOT letter No. even dated 18.4.94 irrespective their length of service in the codes of PI/TAS/AEAS etc. There have been make persisted demand from relecom. Technical Assistants(TTAs) for their promotion to the cadre of JOTs at par with PI/RSA/TA/NOS in view of their qualification and training in new the technology.

So The marter he been exemined and I am directed to say that Telecom. Commission is pleased to allow all elecom. Technical Assistants (TTAs) to appear at JTU qualifying screening test alongwith PIs/ARAs/TAS etc. Tree ective of their length of service, against 35% quota meant for PIs/ARAs/TAs/Ws. etc.

ARAG/HO/TTAS will be the criteria for sending them for

Yours faithfully,

6d/m

(Buth Prakash)

Assistant Director General (TE)

Attested.

Advocate.

COVERNMENT OF INDIA DEP ARTHERT OF TELECOMMUNICATION oppice of the chief ceneral manager telecom ABBAR CIRCLE: GUWAHATI_781007

No. RECTT 3/35-94/16

Dated at Guwahati the 23-12-94

To

1-2. The Telecom District Manager/GN/DR. 3%7. The TDB., BGN/TZ/NGG/SC/JRT.

Departmental Qualifying acreening Test of Bub 1 RSM/PI/W etc. to the cadre of JTO to be held on 29th January, 1995.

This Office letter of even No. dated 06.12.94. Ref :

Kindly find herewith DUT/NL letter No. 27-2/94 TE-II dated 13.12.94 on the abovenoted subject. Since all TTAs are now allowed to appear at the said test, application; in prescribed proforms (enclosed) may be invited from the Telecom. Technical Asstts. under your control and arrange send them after duly scrutinised and recommended to this office on or before 06-01-95. No application received after this date will be entertained.

> This may be treated as URGENT. Kindly acknowledge receipt.

Raclo : As above,

(M. BISWAS)

ASSIT. DIRECTOR TELECOM (PER) for chief general manager telecom. assam lircle :: Gumanatl-7

Copy for information and necessary action to :

The Azea Directors Telecom., GH/DR. 1-2

The Circle Secretaries of concerned Unions. File No. RECTL-3/25-89 (Part). File No. RECTL-1/35-Part-II (Rigs).

FUR CHIEF GENERAL MANAGER TELECOM. Assam Circle ... Guwahati...7.

Attested.

Advocate.

GOVER SENT P INDIA

DEPARTMENT OF TELEJOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER TELEJOM
ASSAM CIRCLE: GUWAHATI ULUBARI...7

No. Rectt. 3/35-94

Dated at Guwahati the 19.1.95

To

1. The Director, ETR, Guwahati
2-3. The Telecom District Managers, Guwahati/Dibrugarh
6-8. The Telecom District Engineers, BCM/TZ/NGC/SC/JURT.
9. The REM/Guwahati.

Sub: Revised syllabus and model papers and eligibility conditions for Screening Test in placement of qualifying examination for rectt. of J.T.O. against departmental quota.

Ref: This office letter of even no. dated 21.10.94.

Kindly refer to the above.

In this onnection, it is intimated that para two in part-D Departmental practices, para two of the revised syllabus, Model Question Papers and eligibility condition for Screening Test Sent vide this office letter mentioned under reference stands amended as under:

"Question on this part of the paper will have five sections relating to the areas of work of ABA, PI, TA, WO and TTA. The candidates will be required to answer the questions from the section relating to their area of work only."

Candidates concerned may be intimated accordingly.

50/-

(M. GISWAS) ABSIT. DIRECTOR TELECOM (EGR)

FOR CHIEF GENERAL MANAGER TELECUM ASSAN CIRCLE QUWAHATI...781097

Copy to:

- 1-2. The Area Diroctor Telecom, Guwahat /D. brugarh
 - 3. File No. Redtt. 1/26-Rlg-11.
 - 4. Service Union s concerned.

50/-

FUR CHIEF GENERAL MANAGER TELECOM
ASSAM LROLE GUWALATI.781007.

Attested.

Advocate

ANN EXURE 4

Directorate of Telecom.
Departm Feal Exam. Section
Dak Bhavan, Parliament Street,
New Dalhi 110 901.

MUST IMMEDIATE
BY FAX

No.12-1/94-DE

Dated 25th January 1995.

MAK : XECREDIEC

To

All Chief General Managers Telecom. Circles.

Sub: SCREENING TEST in replacement of Departmental qualifying examination for promotion of PIs/AEAB/WOs/TAS to the cadre of JUNIOR TELECOM. OFFICERS to be held on 25th January 1995.

81 r.

I am directed to invite in a reference to this office letter of even no. dated 23rd December 1994 on the subject noted above and to say that the matter has been reconsidered and it has been decided that the TTAs will not be allowed to appear in the ensuing qualifying Screening Test to be conducted on 29th January 1995. They will be allowed to appear from the next qualifying examination only.

It is requested that the above contents may be brought to the notice of all concerned for further necessary action immediately.

Yours faithfully,

54/-

(SUNTE MISHRA)

Director (DE & VP)
Tele No. 3715907
Dated th January 1995.

Attes ed

Advocate

	-26-	ANNEXU	RE-
	MISC PETITION NO.	1995 (D.A.NJ.	
	REVIEW APPLICATION NO	(U.A.N).	••
S. S	CONT. PETITION NO.	(J.A. NJ.	
	Shri Rupak Medhi & Others	APPLICANT	(S)
**************************************	VERSUS Union of India & Others	RESPONDENT(s)
	Mr. B.K. Shruma	Advocate fo	
		Applicant.	
		Advocațe t Respondant	

Mr B.K. Sharma for the applicants.

Court Orders

This application is moved on the basis of apprehension for urgent ad interim ex parte orders. There are 20 applicants who have joined in filing this application and in para 4.2 of the application it is stated that all of them have got a common grievance and they may be granted leave to join in single application under Rule 4(5)(a) of the Central Administrative Tribunal Procedure Rules.

Heard Mr B.K. Sharma (SOO).

Leave as prayed in para 4.2 of the application granted. The applicants are working as Telecom Technical.

Assistants in different offices in the department of Telecommunication under the respondent Nos. 3 and 4, i.e. The Chief General Manager (Telecom), Assam Circle and the Chief General Manager (Telecom).

Offica Nota

Attested.

Advocate

N.E. Circle. It appears that the applicants and other Telecom Technical Assistants who are similarly placed had been persistently demanding that they (i.e. TTAs) be made sligible for promotion to the cadre of Junion Telecom Officer(JTO) at par with Pla, RSAs, TAs and WDs in view of their qualification and traning in new technology. That demand was considered by the Ministry of Communications department of Telecommunications, Government of India, New Deshi. By letter No.27-2/94-TEMI issued by the Asstt Director General (TE) in the Ministry of Communications, Deptt. of Telecommunications, Government of India dated 13.12.1994 of the Heads of Telecom Circles were informed that the Telecom Commission is pleased to allow all Telecom Technical Assistants to appear at JTOs qualifying screening tests alongwith PIs/AEAs/TAs etc irrespective of their length of service against 35% quota meant for PIs/AEAs/TAs/WDs etc., however the length of service in the cadre of PIs/TAs/AEAs/WOs/TTAs will be the criteria for sending them for JTOs' training. Thereis no dispute that the applicants are concerned only with the promotion of the 35% quota. Copy of the said letter is Annauxre-

Pursuant to the aforesaid decision, the Assistant Director, Telecom (E&R) for the Chief General

Mille



Attested.

Manager, Telecom, Assam Circle, asked the Telecom District Manager (GH/DR) to invite application≤in the prescribed enclosed proforma: from the Telecom Technical Assistants under his control and arrange to send them after due scrutiny and recommended on or before 6.1.1995. That letter is at Annexure-2 bearing No.RECTT-3/ 35-94/16 dated 23.12.1994. In that letter it was clearly mantioned that all TTAs are now alliowed to appear at the said test which is described as Departmental Qualifying Screening test of RSA/PT/WO etc to the cadre of JTO to be held on 29.1.95. Accordingly applications were invited and the present applicants alongwith -come others applied. Their applications were scrutinised and they were recommended. It is stated that each of the applicant was thereafter issued the Hall Permit for appearing at the examination to be held on Sunday, the 29.1.1995 between 10 am and 12-30 pm at S.B. Deorah College, Ulubari, Guwahati. The hall permit of applicant No.1 is produced for the parusal of the court.

The applicants who are working at different stations in the State of Assam and other stations in the North Eastern Region seemed to have arrived at Guwahati in preparation to appear at the said examination.

Aires.ed.

36

to be held on next Sunday. It is stated that they have also been released by their Meads of Department from duty to enable tham to appear at the examination. In this background it is averred in para 4.9 of the application that the applicants have come across the communication, Annexure-4, and apprehend that in view of the same they may not perhaps be allowed to sit at the ensuing examination on Sunday, i.e. 29.1.95. It is stated that the applicants got the knowledge of Annexure-4 in the evening hours of 25.1.1995. It is contended by the applicants that if they are not so allowed they will suffer gross injustice and hardship and they cannot be denied the benefit of their demand, that have been accepted by the Government of India, arbitrarily.

Annexure-4 is a Fax message from the Director (DE&VP) in the office of the Directorate of Telecom, Departmental Exam. Section, Government of India, New Delhi, addressed to All Chief General Managers, Telecom Circles, bearing No.12-1/94-DE dated 25.1.1995. It reads as follows:

"I am directed to say that the matter has been reconsidered and it has been decided that the TTAs will not be allowed to appear in the ensuing qualifying Screening Test to be conducted on 29.1.1995. They will be allowed to appear from the next qualifying examination only.

It is requested that the above contents may be brought to the notice of all concerned for further necessary action immediately."

Attes ed.

The subject mentioned in the letter is Screening test in replacement of Departmental qualifying examination for promotion of PIs/AEAs/WOs/TAs to the cadre of Junion Telecom Officers to be held on 25.1.1995. Obviously the reference is to the same examination which is scheduled to be held on 29.1.95.

moved ex parte and as I am inclined to grant ad interim order the facts have been noted in some detail above. The questions relating to merits will be dealt with at the hearing of the application, but for the purpose of granting ad interim order a prima facis case is also required to be considered. Both these tests are satisfied by the applicants.

It admits of no ambiguity that the demand of the applicants for opening them their avenues of promotion as JTOs was accepted by the Government of India as can be seen from Annexure-1 dated 13.12.1994. Accordingly applications were invited from the TTAs which appear from Annexure-2 dated 23.12.1994. It is also seen from Annexure-3 dated 19.1.1995 that some condition of eligibility was amended as regards need to answer certain questions and there is a reference in that context to TIAs also. Meanwhile hall permits were



Altes.ed.

examination and the applicants had acted on the basis of representations made to them by the respondents in tune with the decision of the Telecom Commission, by inviting applications and the applicants have acted in pursuance of those representations and have arrived at the evenue of the exmination for which purpose af they were also relieved from their respective Deptts. Prima facie therefore it appears that the Directorate of Departmental Examination Section in having acted contrary to the decision of the Telecom Commission and having disregarded the representation of the applicants on the basis of which they had acted had arbitrarily directed that the TTAs like the applicant will not be permitted to appear at the ensuing examination. At

also issued and as can be seen of hall permit of applicant No.1 it was issued on 13.1.1995. The respondents the response had substantially acted in pursuance of the dacision of the Telecom Commission

to permit the TTAs to appear for the

Alles ed.

be gain by appearing at the examination

this stage it is not possible to know

authority had reconsidered the earlier

benefit of allowing to appear at the examination was postponed to the next

fair which is likely to cause great

hardship to the applicants and deprive them of certain advantage as they may

qualifying examination in regard to the TTAs. Such abrupt change of policy and decision does not appear to be just and

from Annexure-4 as to khm which

decision and for what reason the

In the result pending admission the following ad interim order is passed:

- 1) The respondents are directed to allow the applicants to whom hall permits may have been issued to sit at the qualifying screening test scheduled to be held on Sunday, the 29.1.1995 between 10 Am and 12-30 PM at S.B. Deorah College, Ulubari, Guwahati. being
- 2) The above directions shall be without prejudice to the rights and contentions of the respondents and subject to such further interim or final orders as may be passed in the application by this Tribunal.
 - 3) The applicants are directed to serve a copy of this order together with the copy of the application to respondent No. 3 immediately and in any event during the course of the day. and who is invalid, when they
 - 4) The respondents No.3 as well as other respondents are given liberty to move for variation of the aforesaid order if so ad desireany time after they are served with the order provided prior intimation is given to the learned Advocate of the applicants, Mr B.K. Sharma, either at his office or his residence.
 - 5) Liberty to move at the residence of the Vice-Chairman through the Deputy Registrar(CC).

MrG. Sarma, Addl. C.G.S.C., seeks to appear on behalf of the



Alties.edi.

Advocate

1 27.1.95

in pursuance of decision taken by the appropriate authorities accepting their demand for that purpose. I am therefore satisfied that the applicants should be allowed to appear at the test without prejudice to the rights and contentions of the respondents and subject to the decision on the application on merits while leaving it open also the question of whether they ought to be considered for promotions on the strength of having qualified at this exemination if they or any one of them does or whether they should be put on waiting list or would not be considered eligible for promotion until further orders. No prejudice would be caused to the respondents for Kti allowing the applicants to appear at the examination as it appears that all arrangements for exresey holding the examination of where the applicants were expected to appear have already been made.

It is submitted by Mr B.K.

Sharma that apart from the applicants other similarly situated candidates may be placed in the same predicament as that of the applicants and they may also be protected. In my opinion having regard to the order as passed below in respect of the applicants the respondents ordinarily are expected to adopt the same course in respect of other similarly situated candidates who have been issued the hall permits.



Attenda.

OFFICE NOTE

COURT CROSERS

27.1.95

respondents. However, he will not be in a position to assist the court for want of instructions. Since he has chosen to appear he shall obtain necessary instructions from the respondents and shall make himself available to the respondents if they desire to move for variation of the order passed above. Mr G. Sarma will file his note of appearance in the matter also.

To be placed telese the Division Bench for admission and further orders on 30.1.1995.

Copy of the order be issued immediately.

Sd/- VICE CHAIRNAN



Certified to be true Copy प्रमाणिय प्रतिनिधि

Section Officer (J)

अनुभाग अधिकारी (न्यायिक शास) Central Administrative Tribunal

मेन्द्रीय श्रमासनिक लिए राष्ट्र Guwahaar Bunch, Gheyahati-5 गुयाहाडी न्यायपीठ, गुवाहाठी-5



-35- ANNEXURE-6

Govt. of India
Directorate of Telecommunications
Departmental Examination Section
New Dolhi 110 001

MOST IMMEDIATE
BY FAN

No. 12-1 94-DE

Dated 27th January, 1995

To

All Chief General Managers Telecom. Circles.
The C.G.M. Telephones, Calcutta, Madrao.
The C.G.M.Mtce., NTR, New Delhi.
The C.G.M. MTNL, Bombay.

SUBJECT: SCREENING TEST in replacement of Departmental, qualifying examination for promotion of PLs AEAs WOS TAS to the cadre of JUNIOR TELECOM. OFFICERS to be held on 29th JANUARY, 1995.

Sir,

In supersession; this offfice letter of even no. dated 25th January,1995 it has now been decided in view of the judgement of the CAT Ernakulam Branch 23rd January,1995 Directing that the examination be held as proposed, that TTAs should be allowed to appear at the Screening Test to be conducted on 29th January,1995 who have already been issued hall permits for the same. A copy of the question requisite number of copies may be made by the co-ordinator of the examination of the circles under his strict supervision at his end.

I shall be available on the stra following telephone nos. 3715907 & 3032864 to attend to any query clarification from the Examination Centres on 29th January, 1995 between 10:00 & 12:30 p.m.

(50.3)

Yours faithfully

(SUNTI MYSURA)
Director (DE&VP)
Tole.no.3715907

3032864.

Aitested.

1 15. (1) SEGRESIA

er i merendenskere en here

- 36 - ANNEAURE.

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI
ORIGINAL APPLICATION NO.13 OF 1995

Rupak Madhi & ers.

· ... Applicant

Union of India & ers

.... Respendents

-PRESENT-

THE HON'BLE SHEATICE SHRI M.G.CHOUDHARI, VICE CHAIRMAN THE HON'BLE SHRI G.L.SANGLYINE, MEMBER (ADMA)

For the applicant: Shri 8.K.Sharma, Advecate For the Respdts.: Shri G.Sarma, Adl.C.G.S.C.

DATE

ORDER

30.1.95

Mr S.Sarma holding for Mr B.K. Sharma for the applicant:

Mr G.Sarma, Addl.C.G.S.C for the respondents.

Mr G.Sarma, the learned Addl.
C.G.S.C states on instructions of
Shri N.K.Rabha, Assistant Director,
Telecommunication (HRD), Guwahati who
is present in the Court that the
applicants and other similar candidates have been allowed to appear
at the screening test held on
29.1.95. In view of the same the
application does not survive. It
is made clear that the ad-interim

contd...

Attested.

Advocato.

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order dated 27.1.1995 related only
to allowing the applicants to appear
at the test and does not deal with the
at the test and does not deal with the
consequence of their so having appearant
which may be regulated by the approwhich may be regulated by the appropriate rules. In other words the
permission granted under the interim
permission granted under the interim
order shall not be initiated to cloth
order shall not be initiated to cloth
the applicants with any further rights
the applicants with any further rights
on the strength of the order. With
on the strength of the application is
this clarification the application is
disposed of as it is rendered infructuous.

The application stands disposed

Se/- VICE CHAIRMAN

Sd/- MEMBER (ADMN)

Certified to be true Copy

The 28/2/95

Section after the second street (a) अपनुष्ठा अधिक है। का प्राप्त अधिक स्थापत (a) Central Administrative Tribunal केन्द्रीय प्रशासी के विकरण (Guwahati Benen, Guwahati-5 प्राप्तासी न्यायनीक, गुवास्थी-5

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- 38_ 1 पत्र-त्रागतार-२२ NOTICE BOOKENUAL ANNEXUAL Corr.-22 From Result of उसर्धने समय भूतमा Qualifying screening भिष्म संदर्भ हैं । In reply Trst for Tros farm of Hari Please quoto To भंग संख्या दियांक RSA,PI, WO No.Tict of Successful Cardidates Rollm. Asm-001, 002, 004, 005, 006, 007, 008; 009, 013, 015, 016, 017, 018, 019, 020, 021, 022, 023,024,027,028,029,031,031,034, 035,036,038,039,040,041,042,045,047, 048,050,051,052,053,054,055,056,057,058, 059,060,061,062,063,065,066,067,069,070, 071, 072,073, 074, 076, 077, 079, 080, 081,082 084, 085, 086, 088, 089, 090, 091, 092, 0193 094, 095, 097, 098, 100, 101, 102, 105, 107, 110,111,112,113,115,117,118,119,120,122 127, 128, 129, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 146, 14 148, 149, 159, 151, 152, 184, 202 N.P. The Result of 17A who had appeared in Sercening test is with hoper on from Dot is smich N.67 **7**44009940 Telecomy86-- (CRS-75/CN/1/10-(2-86) - 27-4-87- - 5,00,001 Pads.

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ANNEXURE - 9

No.5-20/45-NCG
Government of India
Ministry of Communications
Department of Telecommunications
20-Ashoka Road, Sanchar Bhavan, ND

Dated: -

2296

To,

The Chief General Manager Kerala Telecom Circle Trivandrum

Sub: -Eligibility for TIA's to appear for the departmental competitive examination for promotion to JIO caore - 15% quota - clarification regarding.

above and to sty that after merger of ASTT's cadre with that of JIOs the cadres who were eligible to participate in the departmental examination for ASTI cadre were made eligible to participate in the departmental examination for ASTI cadre were made eligible to participate in the departmental compatitive examination [50 for participate in the departmental compatition [50 for par

Since TTAs have been allowed to participate in the qualifying screening test against 35% quota of varancies and they have also appeared in the last examination held on 29.1.95, hence they cannot be allowed to participate against 15% quota of vacancies.

(J.P. SRIVASTAVA) (Asstt. Director Gen. (ST-C) Ph3032468

Copy to:

All Heads of Circles /Telecom Distts & heads of all other administrative offices.

Spst was

Attested.

Advocate.



No.STES-21/26/Pt-II/95

Dated at Guwahati, the 14.09.95

10

Shri B.Mehta,

C/o. Shri B.K.Sharma(Advocate)

Santipur, Guwahati-11.

Sub: --

Publication of the result of the TTAs who appeared at the Screening lest held on 29.01.95 for promotion to the cadre of JTO.

Refs-

Yosu letter dtd.04.09.95.

Sir,

With reference to your above quoted letter on the subject mentioned above it is intimated that the Answer Books of the TTAs who have appeared in the Screening Test held on 29.01.95 for promotion to the cadre of JTO have been kept separately in sealed cover as per directions received from Honb'le CAT Principal Bench, New Delhi in UA No.207/95 & MA 235/95 dated 27.01.95 conveyed through T.C., H.Q.

The status as regarding these Answer Books will be maintained till further directions are received from Honb'le CAT Frincipal Bench, New Delhi.

Yours faithfully,

(HA) Aha)

Asstt. Director Telecom.(HRD)

for Chief General Manager

Assam Telecom. Fircle, Guwatsti-

A.tested.

Advocato,

By Mcgd. Post with M/D.

ANNENURE. 11

Mehto, C/O shri B.K. Shirmu, idvocate. Sentipur, Main Brench hold, Guwahati High Court Geoleti - 781003. And

(Near Kamakhya Gate) Narnerayan Path P. O. Bharalumukb

Guwahati - 781009

Ref No.

Guwinati.

Central Administrative Tribunel

Date 20th Feb. 96

The Chief General Manager, Assam Telecom Circle, Ulubari, Guwahati-781009

> Sub: Publication of the result of the TTAs who appeared at the screening test held on 29.101.95 for promotion to the cadre of JTO

Ref : Your letter No. STES_21/26/Pt_II/95 dated 14.09.95.

Szin,

Under instructions and on behalf of my clients, the Telecom. Technical Assistants, who were allowed and/or appeared at the Screening Test held on 29.01.95 for the promotion to the cadre of Junior Telecom Officer (JTO), I give you this notice as under :

That my clients aforesaid made representation praying for declaration of the result of the said Screening Test followed by a notice dated 04.09.95 from this end requiring you to publish the result of aforesaid test to which it was intimated vide your letter dated 14.09.95 as quoted above that the answer scripts of the TTAs for the said test have been kept separately in sealed cover as per direction from the Hon'ble Central Administrative Tribunal, Principal Bench, New Delhi in O.A. No. 207/95 and M.A. 235/95 dated 27.101.95. In this connection, I would like to mention here that the said 0.A. No. 207/95 of the Principal Bench was disposed of on 19.07.95 i.e. prior to issue of your letter quoted above as such, the question of keeping the an wer scripts in sealed cover thereafter, does not arise at all at this belated date.

GUWAHATI G.F.O 4587333 REG AD A6881

MAME: THE CH. GEN MAN TELECOM, C. FLU:

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THE FOR PS. 8 F-STAMP REL 8 AMT: 8.80 Gas.12H [4.82:78 :1148



Contd...P/2.

Aitested. Advocate.

- 2 -

That my clients were so long expecting that they would get an opportunity to take part in the Screening Test for their future prospect in Senier Career and with that idea in mix view actually participated in the said test but withholding the result for such a long time without any cogent ground even after disposal of all the pending litigations is not only arbitrary, illegal and violative of Article 14 and 16 but also is detrimental to the incentive for personal development degenerating the efficiency in service and skills the very desire to serve properly.

In view of the above, I would urge upon you to open the seal cover, evaluate the answer scripts of my clients at the earliest convenience and despatch the successful candidates for training without any further delay. Since my clients are always loyal to the administration in discharging their duties efficiently and are at all times maintaining absolute integrity and devotion to duty they have no intention to go in alitigation for each cause of action.

I sincerely hope with homest belief that their grievances shall be mitigated with reasonable promptitude and there will be no reason to torment you any more.

With regards,

Yours sincerely,

Aitested.

y

(B. Mehta)
Advocate

<u>;</u>.

.. Respondents

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL RENCH, NEW DEIHI.

O.A.No.207/95

New Delhi: July /9-, 1995.

HON'BLE MR. S.R.ADIGE, MEMBER(A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1, Diploma Engineers Telecom. Association(India), through

its General Secretary Shri P.C.Saraswat, New Delhi - 110059.

By Advocate ShriK.F.S. Sunder Rao.

- 1. Union of India, through Its Secretary, Department of Telecommunication/Telecom., Sanchar Bhawan, Ashoka Road, New Delhi.
- 2., Department of Telecon., Office of the General Manager, MTCE 'N' Region, Kidwai Bhawan, New Delhi.
- Chief General Manager, MTN1, Khursheedlal Bhawan, Janpath, New Delhi.
- 4. Director (DE & VP),
 Dak Bhawan, Parliament Street,
 New Delhi
- 5. Association of Phone Inspectors
 TAS, AEAS & WOA (APRAW-INDIA)
 through Bachhi Singh,
 c/o VFT, Kidwai Bhawan,
 New Delhi -1

By Advocate Shri M.M.Sudan by Shri B.K. Puni Shri Bacchi Singh for Respondent No.5

*quille ATTESTED

Swi, Mudical Treptt.

JUDGMENT

By Hon'ble Mr. S.R. Adiqe, Member (A)

Telecon Association of India through its General Secretary

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Aitested.

made to declare the action of the respondents in not allowing the applicants (TTAs) to appear in ensuing qualifying examination for the post of JTOs against the 35% quota to be held on 29.1.95 as illegal, arbitrary and violative of Articles 14 and 16 of the Constitution and to issue a consequential direction to the respondents to implement the scheme of recruitment of JTOs by promotion in terms of letter dated 16.10.90.

A prayer had been made for interim relifthat pending the disposal of the O.A., the operation of letter dated 25.1.95 prohibiting the applicants from appearing in the said examination, be suspended and the applicants be permitted to appear at the departmental qualifying examination for promotion to JTOs' cadre to be held on 29.1.95 or alternatively direct the postponement of the examination scheduled to be held on 29:1.95.

on 25.1.95 and after hearing the applicants' counsel, notices, ware directed to be issued. Manwhile on the basis of available facts of law, an interim direction was given to the respondents to permit such of those applicants who had already been issued admit cards, or would otherwise have been issued admit cards but for impugned orders dated 25.1.95, to issue admit cards to enable them to participate in the said examination being kept separately in a sealed cover.

The respondents have now filed their reply
in which it has been pointed out that consequent to
the direction of the CAT, Ernakulam Bench dated 23,1.95,

Attes.ed.

the impugned order dated 25.1.95 debarring the applicants from appearing in the qualifying examination, has been superseded by respondents! letter dated 27.1.95 (Annexure-R4) and consequently TTAs were also allowed to appear in the qualifying examination on 29.1.95 and hence cause of action no longer existed.

5. Applicants | counsel Shri K.P.S. Sunder Rao has now prayed that the answer books of the applicants which were ordered to be kept in a sealed cover till further orders, vide our interim order dated 25.1.95, be evaluated and the successful candidates be sent for training in accordance with rules. While the counsel for the official Respondents Shri Punj states that there should be no objection to the same, this is opposed by Respondent No.5 (Association of Phone Inspectors) through their representative Shri Bachi Singh who has filed reply to the O.A. and has also been heard. Shri Bachi Singh asserts that the applicants are not entitled to promotion quota of 35% of posts as JTO's. In this connection, he has invited our attention to CAT, Calcutta Bench's order dated 27.1.95 in O.A.No.1250/95, rejecting the applicant's prayer for an interim order for allowing them to appear in the examination to be held on 29.1.95 and has also referred to certain other judgments of different benches of the Tribunal!

we note that the question whether or not the applicants are entitled to promotion to 35%, quota of JTOs, as claimed by them, is seized of by CAT Ernakulam Bench in O.A.No.37/95, in which

Aitested.

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Respondent No.5 before us is also one of the parties.

That O.A. has still to be finally heard and disposed of, in which Respondent No.5 will get ample opportunity to make submissions. We would not like to prejudge the matter by making any observations, on that score at this stage, particularly when the CAT, Ernakulan Bench order dated 23.1.95 states that these are matters which will be considered at the time of final hearing after the full facts are before them.

The immediate issue is the evaluation of the answer books of the applicar is which were ordered to be kept in a sealed cover and despatch of the successful candidates for training. As the official respondents themselves have superseded their letter dated 25.1.95 debarring the applicants from appearing in the 29.1.95 examination by their subsequent; letter dated 27.1.95 and the applicants accordingly did appear in the said examination on 29.1.95. The further action regarding evaluation of the answer books of the applicants and the despatch for training of the successful candidates.

**The immediate issue is the evaluation which were ordered to be applicant. It has been applicants from according to the applicants and the despatch for training of the successful candidates.

**The immediate issue is the evaluation of the applicants from the successful candidates.

धनुत्रमाधिः 11 IES No gosts This O.A. stands disposed of accordingly.

Delet ment benefit MEMBER (J)

(S.R.ADIGEN MEMBER(A)

Attenda.

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ANNEXURE-13

Government of Logia Ministry of Communications
Deportment of Trincommunications
Sanchar Anavari, M. Delni-1.3

-5 JAN 1996

No. 22-22/95-TE-II

COM CULL Trivandum 33 Sates; 5-1-1996. CHOID

Subject: Representation dated 2.8.95 submitted by Shri K.A.
Meethian Pillai in terms of the judgement dated 5.7.95
of CAT (Ernakulam Byrich) in O.M.No. 37/95.

The Hon'ble CAT (Ennakulam Bench) vide their judgement dated 5.7,95 in OA No.37/95 had directed the department that the representations received from the applicants regarding their grisvancy if any, shall be considered by the Chalrman, Telecom. Commission who was the 2nd respondent in the said 0./.. and pass an appropriate order.

- In pursuance of the soid judgement Sh. K.A. Meethian Pillat, Transmission Annintant in Forata fatorom direly has submitted a representation deted 2.8.95 to the Chairman, Tylecom Commission.
- The representee has claimed that the 35% Departmental quota of vacancies for Recruitment to the cadre of J.T.Os should be exclusively reserved for the cadres of Pla/TAs/AEAs/WOs.
- 4. The representation has been carefully considered by the Chairman, Telecom. Commission. The cadre of TTAs has come about Chairman, Telecom. Commission. The cadre of TTAs has come about as a result of the scheme of cadre restructuring. The TTAs are at par with the PIs/TAs, etc., in the matter of pay scale and are placedimmodiately below the cadre of JTOs. In fact the Pls/TAs, etc., have been given the option to switch ever to the cadre of TTAs if they so desired. It was only after avaluating these developments proporly that the department found it prudent to permit the TTAs to appear in the qualifying screening test alongwith the PIs/TAS, ecc., against the unfilled quota of 35% vacancies. vacancius.
- il noverone debect, pas peculous ou trak process qui na enno. the Challenging Celeson. Commission and an Commission and the FIAS

The representation thus is rejected.

VERMA B.S DIRECTOR (TE)

To

The Chief General Manager, Kornla Telecom Circle, Trivandrum for information with 3 copies of the above order. A copy, the order may be served to Shri K.A. Meethian Pillai, the representee.

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Aitested. Advocator

MNEXURE - 14

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56 July

CENTRAL MINISTRATIVE TRIBUNAL ERWARDLAM BENCH 7 60

O.A. No. 37 of 1995.

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Hainesday this the 5th day of July, 1995.

CORAM:

HON'BLE MR. FV. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON BLE MR. P. SURYAPRAKASAM, JUDICIAL MEMBER

- 1. K.A. Meethian Pillai, S/o. Hassan Kunju, Aged 50 years, Transmission Assistant, Telephone Exchange, Palarivattom, Kannankulathu House, Uliyannur.P.O., Alwaye.683108.
- 2. K.P. John, S/o.K.M.Pathrose, Aged 40 years, Fhome Inspector, Telephone Exchange, Aluva, residing at Kandanalil, Valampur, Pattimattom.P.O.
- 3. Mercy Thomas, D/o.K.M.Abraham, Aged 50 years, Fliche Inspector, Office of the Assistant Engineer, External, Palarivattom, residing at 219 Mavelipuram Housing Colony, Kakkanadu.
- Re Rajamani, S/o.S.Ramaswamy Nadar, Aged 38 years, Phone Inspector, Office of the Sub Divisional Engineer(O), Cable Haintenance, East. II, Trivandrum, residing at Inderasadanam, T.C. 15/303, Trivandrum. 10.
- 5. KeS. Udaya Kumar, S/o.P.Sivasankaran Nair, Aged 30 years, Phone Inspector, Office of the Assistant General Manager (Gable Planing), Nandavanam, Thiruvanantha pu ram. 33, residing at Syamalalayam, Munchira, Puthukkada.P.O.
- Haridas.K., S/o.P.S.Kuttappan, Aged 40 years, Transmission 6. Assistant, Office of the Sub Divisional Engineer(SP), Nandavanam, Trivandrum.33, residing at Thakadivila House, Naidanam, Varkaia.P.O.
- K.M. Venugopalan, S/o,K. Madhavan, Aged 39 years, Phone Inspector, Office of the Sub Divisional Officer Phones(E-II), Thiruvananthapuram, residing at Puthenveedu, Sisthavattom.P.O., Perunguzhi(Via).
- R. Vijayalak sımı Amma, D/o.S.K. Neelakantan Nair, Aged 44 years, Transmission Assistant, Office of the General Manager Telecommunication, Bharathi Mansion, Palamoodu, Trivandrum.4, residing at Sithara, Malayam.P.O., Malayinkil.

9. W. O. G. Monandas, S/O.R. Govindan Nair, Aged's6 years, Phone Inspector, Telephone Exchange, Kaniyapuram, Thiruvananthapuram, residing at Harisree, Thittamangalam, Kodunganoor.P.O., Vattiyoorkavu, Trivandrum, 13.

> Devakumar.R., S/o.K.Rajasekharan Nair, Aged 38 years, Phone Inspector, Cash Section, Office of the General Manager Telecommunication Department, Trivandrum.23, residing at Quarter No.Cl/7, RTTC Colony, Kaiman an.P.O., Trivandrum.40.

G. Ramachandrar Unnithan, S/o.P. Govinda Pillai, Aged 40 years, Phone Inspector, Telephone Exchange, Kadakkal, Kollem, residing at Velantavila Veedu, Eadavoor, Pallickal.P.O., Trivandrum District.

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10.

表記 的复数经验的

PAVOCATO

- V. Nirmala, D/o.K.V. Govinda Pillai, Aged 43 years, 12. Phone Inspector, West-I Sub Division, Telephone Exchange, Thiruvananthapuram, residing at TC 48/808/1, Tharangam, Pashanchira Temple Road, Ambalathara,
 - 13. R. Ramakrishna Dhas, S/o.A.M. Ramakrishna Pillai, Aged 48 years, Phone Inspector, Circle Telecommunication Training Centre, Trivandrum. 695001, residing at T.C.39/702, Chalai, Pandurenga Store Lane,
- 14. K. Gilbert, S/o.Kamaldhas, Aged 40 years, Phone Inspector, Telephone Exchange, Nedumangad, residing at Zion Bhavan, Anakkuzhy, Meenmutti.P.O., Pacha(Via), Trivandrum District.
- M. Reghunatha Panicker, S/o.Madhavan, Aged 52 years, 15. Higher Grade Transmission Assistant, V.F.T (Variable Frequency Transmission) Station, Telephone Exchange,
- P.Krishnan Nair, S/o.M.Parameswaran Pillai, Aged 54 years, Phone Inspector, West II/2, Telephone Exchange, Trivandrum, residing at TC 36/136, Deepam, Vallakkadavu.P.O.
- S. Rengan, S/o.V. Subhayyan, Aged 46 years, Transmission Assistant, Air Conditioning Maintenance Centre, Thiruvananthapuram, residing at,TC 28/2109, 17.
- R. Vasantha, D/o.A. Rama Tyyer, Aged 50 years, 18. Transmission Assistant, Carrier Station, Aluva, residing at Elenjickal Cheriyalayam, High Road, Aluva.
- M.N. Gopinathan Nair, S/o.T.K.Narayanan Nair, Aged 49 years, Transmission Assistant, Carrier Station, Aluva, residing at Madassery House, Kunnukara.P.C., Aluva.
- Lissy Thomas, D/o.N.T.Thomas, Aged 35 years, 20. Phone Inspector, Cables, Telephone Exchange, Palarivattom, residing at Tholath House, Balakrishnamenon Road, Edappally, P.O., Cochin. 24.
- P.M. George, S/o.P.C. Mathew, Aged 49 years, Selection Grade Transmission Assistant, PCM & M/W (Pulse Code Modulation and Micro Wave) Maintenance, Telephone Exchange, Palarivattom, residing at 11 Pallippattu House, Near S.S. College, Mattoor,

(By Advocate Shri M.R. Rajenfran Wale) Mark Market Comment

Union of India, represented by Secretary to Government, Ministry to Communication, Secretariat, New Delhi.) · ·

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MAYOCATO

THEY OF

- The Chairman, Telecom Commission, New Delhi.
- 3. The Chief General Manager, Telecom, Kerala Circle, Trivandrum.
- 4. Babu U.,
 Telecom Technical Assistant,
 D/o the Sub Divisional Engineer,
 Phones, Chimnakada Exchange,
 Kollam.
- 5. T.P. Ayyapakurup, Telecom Technical Assistant, E/10/B Exchange, Changanacherry.
- 5. Madhusoodanan Pillai,Working at Telephone Exchange,Vallikavu, Kollam,Respondents

(By Advocate Shri Raju K. Mathews (R.4 to 6)
(By Advocate Shri PR Ramachandra Menon, ACGSC (R.1-3)

ORDER

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants are Phone Inspectors or belong to allied categories. They contend that an a consequence of the direction of the Tribunal in OA-976/90 and OA-83/92 they were informed that 35% of the posts of Junior Telecom Officers (JTOs for short) was reserved for being filled up from among the members of their category. This benefit was extended till the year 2000. However, applicants allege that respondents have diluted this benefit by allowing other categories such as Telecom Technical Assistants to compete against the 35% quota. Applicants pray that the earlier assurance given to them that a 35% quota is reserved for their category should be enforced.

2. This essentially is a matter for respondents to consider as part of their policy of handling the category to which the applicants belong, which is stated to be a

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Attested.

Advocate.

wasting cadre. Applicants are permitted to bring to the notice of 2nd respondent any grievances they have in this regard by means of a representation within on onth. If such a representation is made 2nd respondent shall consider it and pass appropriate orders within four months of the receipt of the representation.

Application is disposed of with the aforesaid direction. No costs.

Wednesday this the 5tr day of July, 1995.

P SURYAPRAKASAM JUDICIAL MEMBER

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

L. Marchael Hilland CERTIFIED TRUE COPY Deputy Registrar

*Certified that this is a true and accurate convertithe document/ order and the set set file (DA/R4) 37/1995).

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and that all the real protherein have been legty and faithfully copied with no mudification a. Serial number of the Application 3.

b. Name of the applicant Massion will Islam

of application for cop 18-12-95.

e. Copying ten all and un ant or ordinary Rs. 6/

f. Date of preparator of copy 5-1-96.

9. Date of delivery of the copy to the apendo.

Aitesied.

CENTRAL ADMINISTRATIVE TRITUNAL : HYDERABAD BENCH

AT HYDERABAD

Original Application No.649/1995

Dt. of decision: 30-4-1996

Between:

1.K. Sobha 28. P. Mohan Rao 2.G. Sumathi 29. T. Veerabhadra Rao 3.Marymadhavilatha 30. M. Gopalakrishna Rao 4. Ch. Ushasree 31. A.Venugopala Raju 32. S. Kodanda Ram 33. P. Sridhar Babu 5. B.K.Annapurna 6. D. Sarada Devi 7. P. Om Kumar 34. K. hanunjayan 8. K. Adarsh Kumar 35. D.E. Murugan 9. C.V. Balaram 36. C.Shankar Prasad 10. J. Janaki 37. M.V. Ramana Babu 11. C. Sridevi 38. G.Subrahmar/am 12. G. Nageswari 39. P.C.R.Rama Devi 40. P. Narsimha Reddy 13. N. Srikrishna 14. B. Sanjeeva Rao 41. B. Mallikarjun 15. G.Varaprasada Rao 42. G. Krishna Murthy 16. C.N.Rao 43. S.V. Ramanaya 17. D.R.Ratnam 44. S. Raghunatha Babu 18. A.Sitarama Rao : 45. M.V. Rami Reddy 19. J. Suresh Babu 🕦 46. Ch. Sunder Rao 47. J. Kakshna Reddy 20. K. Narayana Rao 21. D.J.D.Vara Kumar 22. B.Laxmd Prasad 48. V. Nagendra Rao 49. V. Radhakishan 23. K. Sivaji Rao 24. P. Nageswara Rao 50. A. Ramesh 51. M.B. Balaramulu 25. V. Seethapathi Rao 52. V. Sobhanachalam 26. K. Shakunthala 53. D.A.Doula 27. B. Veeranjaneyulu 54. D. Devender Rao

AND

- 1. The Secretary, Telecommunications, New Delhi - 110 001
- 2. The Chief General Manager, Telecommunications, A.P.Circ ... Hyderabad.

Counsel for the applicants: Sri P. A. Christian

Counsel for the Respondents: Sri V. R. jeshwar Rao

CORAM

Hon'ble Sri Justice M.G. Chaurhari

Hon'ble Sri H. Rajendra Prasad

: Vice Chairman

· Applicants

Respondents

Member (A)

Attested. Advocate . ..2.

JUDGEMELT

(Oral Order as per Hon ble Sri H.Rajendra Pracad, Member (A)

- In this OA., the applicants, 54 in number, who are all Telecom Technical Assistants, claim eligibility for promotion to JTOs cadre on the strength of the screening test/qualifying examination held on 29-1-1995, under 35% quota earmanked for certain Technical and allied cadres in the Department.
 - The issue concerning the eligibility of officials belonging to the applicants trade had already figured before the Principal Bench in OA No.207/95 and Ernakulam Sench in CA No.37/95. In the light of the directions passed in the above DAs and the Observations contained in both the judgements, read together, the point which arises now is whether or not the answer-scripts of the present applicants, which have been kept in a separate scaledcover without being valued should now be ev-lusted and further fullow-up action taken on them. Considering all facts, it is found necessary to direct that the answer-scripts of the applicants in this O.A. should be valued now, and their results declared on the basis of their performance in the test held on 29-1-95. Action, if any, thereafter, to promote them to the cadre of JTOs (if they are successful in the test) in the light of the length of service requirements, as applicable in their case; shall be determined in accordance with the recruitment rules which have singe been formulated by the department subsequent to the disposal of the C.A. before it by C.A.T., Ernakulam (the Jr. Telecom Officers Recruitment Rules, 1996, are stated to have been issued on 9-2-1996).
 - 3. Necessary action shall be taken therefore completed Within a reasonable time as under:

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within three weeks of the receipt of a copy of this order;

(ii) Declaration of results within one week thereof; and

(iii) Communication of the final decision as regards their promotion of otherwise to the cadre of JTOs within 30 days thereafter.

प्रमाणित प्रति CERTECED TO BE TRUE COPY

न्यामालय अधिकारी

COURT OFFICEIL

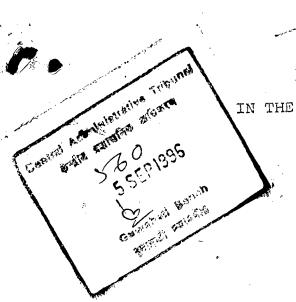
किन्द्राय प्रमाणित अधिकरण

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Attes.ed.

13-5-96



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

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In the matter of :

O.A. No. 107/96 Sri Rupak Medhi & Ors.

-versus-

Union of India & Ors.

-And-

In the matter of :

Written Statement submitted by the Respondent Nos. 1,2,3,4,5 and 6.

WRITTEN STATEMENT

The humble respondents submit the written statement as follows:

- 1. That with regard to the statements made in paragraphs 1.2.3 of the application the respondents have no comments.
- 2. That with regard to the statements made in paragraphs 4.1, 4.2, 4.3 of the application the respondents have no comments.
- 3. That with regard to the statements made in paragraph 4.4. of the application the respondents beg

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#XXXXX to state that the promotion to the cadre of JTO from TTA is governed by the DOT letter No. 5-1/96 NCG dated 8.2.96 (JTO Recruitment Rules 1996) enclosed as Annexure-I.

- 4. That with regard to statement made in paragraph 4.5 of the application the respondents have no comments.
- 5. That with regard to statement made in paragraph 4.6 of the application the respondents beg to state that the same has been adequately replied against paragraph 4.4. of the application. It may be mentioned here that in DOT letter No. 27-2/94-TE-II dated 13.12.94 (Annexure-II) it has been clearly indicated that the length of service in the cadre will be criteria for sending TTA's for JTO training.
- 6. That with regard to statement made in paragraphs 4.7, 4.8, and 4.9 of the application the respondents have no comments being matter of records.
- 7. That with regard to statement made in paragraph 4.10 of the application the respondents beg to state that TTA\$\$ were allowed to appear in the test as per DOT letter No. 12-1/94-DE dated 27.1.95. Hence there is no violation of principle of natural justice.
- 8. That with regard to statements made in paragraph 4.11 of the application the respondents beg to state that the same is the matter of record in fact the O.A. 13/95 was disposed of as TTA were allowed to appear in the screening test on 29.1.1995.



- 9. That with regard to the statements made in paragraph 4.12 of the application the respondents have no comments being the same is matter of record.
- paragraph 4.13 of the application the respondents beg to state that the declaration of results of TTA examination were withheld as per direction of DOT vide his letter No. 12-1/94-DE dated 2.2.95 (Annexure -III). Respondent 3 cannot decide unilaterally in this matter. A nos. of cases related to the policy of allowing TTAs to compete in 35% quota for promotion to JTO was filed in various bences of Central Administrative Tribunal. As the matter was subjudice and in earlier JTO recruitment rules, status of TTAs were not clearly defined. There was no decision on the part of the department in the matter. Now after formulation of new JTO recruitment rule 96 the status of TTA for promotion to JTO is prescribed and will be governed by that rule.
- 11. That with regard to the statement made in paragraph 4.14 of the application the respondents beg to state that the same has been adequately replied against para 4.11 of the application.
- 12. That with regard to the statements made in paragraph 4.15 of the application the respondents beg to state that respondent No. 3 has acted as per policy decision of DOT.
- 13. That with regard to the statements made in paragraph 4.16 of the application the respondents beg

to state that they have no comments the same being matters of record.

- 14. That with regard to the statements made in paragraph 4.17 of the application the respondents beg to state that the same has been adequately replied against para 4.4. of the application.
- 15. That with regard to statements made in paragraph 4.18 of the application the respondents beg to state that the same has been replied against para 4.13 of the application.
- 16. That with regard to the statements made in paragraph 4.19 of the application the respondents beg to state that they have not comments as the same being matters of record.
- 17. That with regard to statement made in paragraph 4.20 of the application the respondents beg to state that the decision of Principal Bench of the Central Administrative Tribunal in O.A. 207/95 as follows:

"It will be open to the official respondents to take the further action regarding evaluation of the answer books of the applicants and the despatch for training of successful candidate strictly in accordance with law, the extent rules and instructions as well as judicial pronouncements on the subject made from time to time". Hence it is felt that there is no violation of CAT direction so far."

- 18. That with regard to the statements made in paragraph 4.21 of the application the respondents beg to state that the same has been adequately replied against para 4.20 of the application.
- 19. That with regard to the statements made in paragraph 4.22 of the application the respondents beg to state that they have no comments on them.
- 20. That with regard to the statement made in paragraph 4.22 of the application the respondents beg to state that the same has been adequately replied against para 4.4. of the application.
- 21. That with regard to the statement made in paragraph 4.24 of the application the respondents beg to state that the respondents is not competent enough to decide on the issue. Whatever guidelines will be received from DOT in respect of Judgement of Hon'ble CAT/Hyderabad will be implemented.
- 22. That with regard to the statements made in paragraph 4.25 of the application the respondents beg to state that the same has already been replied against para 4.4. of the application.
- 23. That with regard to the grounds column made in paragraph 5 of the application the respondents beg to state that none of the grounds mentioned in paragraph 5 of the application is maintainable in law as well as in facts as such the same is liable to be dismissed.

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- 28. That with regard to the statement made in paragraph 6 of the application the respondents beg to state that the respondents have no comments.
- 25. That with regard to the statement made in paragraph 7 of the application the respondents beg to state that they have no comments.
- 26. That with regard to the statements made in paragraph 8 of the application regarding relief sought for the respondents beg to state that the applicants are not entitled to any of the relief sought for as such the application is liable to be dismissed.
- 27. That with regard to the statements made in paragraphs 9,10,11, and 12 of the application the respondents beg to state that they have no comments.
- 28. That the respondents submit that the application has got no merits and as such the same is liable to be dismissed.

Y E R I E I C A T I O N

I , Shri B Dasgupta, working as Assistant Director Telecom (Legal), office of the Chief General Manager Telecom, Assam Circle, Guwahati-781007 as authorised to verify this writ ten statement do hereby solemnly declare that the statements made are true to my knowledge belief and information.

I sign this verification on this the 2nd day and of September, 1996 at Guwahati

DECLARENT

Assit. Director Telecom (Legal) 0/0 the C. G. M. Telecom Assam Circle, Guwahati -- 781007.